

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No 3 In Civil Appeal No.3522 OF 2001

TRANSMISSION CORPN. OF A.P.LTD. & ORS.

Appellant (s)

VERSUS

L.A.V.RAMANA RAO & ANR.

Respondent (s)

(FOR VACATING STAY)

Date : 13/09/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE D.M. DHARMADHIKARIFor Appellant (s) Mr. Ashok Grover, Sr. Adv.
Ms. Anupama Grover, Adv.
Mr. Rakesh K. Sharma, Adv.For Respondent (s) Mr. P.S. Narasimha, Adv.
Mr. Ananga Bhattacharya, Adv.
Mr. P. Sridhar, Adv.
for M/s. PSN & CO., Advs.

UPON hearing counsel the Court made the following

O R D E R

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Heard the learned counsel for the parties.

We make it clear that the order dated 16th March 2001, passed in Civil Appeal No.3522/01, would not mean that if the respondents-workmen are reinstated in service their services would be terminated. Further, it is also made clear that their appointment would be subject to the result of this appeal.

The I.A. stands disposed of accordingly.

.SP1

(A.S. Bisht)
Court Master(Janki Bhatia)
Court Master